

**The Deputy Minister of Law (Shri Hajarnavis):** (a) The revision of the Indian Evidence Act is under the consideration of the Law Commission.

(b) Does not arise.

### Conference on Defence Administration in Oxford

**921. Shri Indrajit Gupta:** Will the Minister of Defence be pleased to state:

(a) whether delegates from India have attended a recent conference on Defence Administration held at Oxford;

(b) if so, the names of the delegates and procedure of their selection;

(c) names of countries other than India represented at the conference;

(d) the aims and decisions taken at the conference; and

(e) advantages accruing to India from participation therein?

**The Minister of Defence (Shri Krishna Menon):** (a) and (b). Yes, Sir. Government of India was invited to send only one representative and therefore one officer, viz., Shri H. C. Sarin, Joint Secretary, Ministry of Defence, attended the Conference. He was selected to attend the Conference in view of his long experience in Defence Administration.

(c) Aden, Argentine, Australia, Bolivia, Brazil, Burma, Canada, Chile, Fiji, France, Ghana, Iran, Iraq, Italy, Japan, Jordan, Malaya, Netherlands, New Zealand, Nigeria, Norway, Pakistan, Philippines, Rhodesia, South Africa, Sweden, Thailand, U.S.A., West Indies and United Kingdom.

(d) The Study Conference provided common meeting ground for administrators in Defence Organisations. Subjects connected with Defence Administration were studied at the Conference. No decisions as such, were taken.

(e) Discussions in the Study Conference were of professional interest to us and advantage was taken from the point of view of the Defence Ministry to participate in this Conference to exchange ideas with Defence Administrators of other countries.

### Rents in Delhi

**922.** { **Shri Arjun Singh Bhadauria:**  
**Shri P. G. Deb.:**  
**Shri D. C. Sharma:**  
**Shri Khushwaqt Rai:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the soaring rents in Delhi have deprived the Government servants of the benefit of the 'A' class city Status of Delhi; and

(b) if so, steps taken to help the employees?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). It is not possible to ascertain the position regarding rents prevailing in Delhi since its declaration as 'A' class city. It may, however, be stated that rents in the urban areas of Delhi continue to be governed by the provisions of the Delhi Rent Control Act, 1958. Section 6 of the Act specifies as to how "standard rent" in relation to any premises is to be fixed. If any landlord charges from a tenant rent in excess of the "standard rent" it is always open to the tenant to have recourse to take such steps as provided in the Act.

### Opening of State Bank Branches

**923. Shrimati Ila Palchoudhuri:** Will the Minister of Finance be pleased to refer to the reply given to part (c) of Unstarred Question No. 3709 on the 7th September, 1961 and state:

(a) whether the selection of centres for opening Branches of State Bank has since been completed; and

(b) if so, the details thereof?